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കേരള സർക്കാർ
GOVERNMENT OF KERALA

കേരള ഗസറ്റ് KERALA GAZETTE

ആധികാരികമായി പ്രസിദ്ധപ്പെടുത്തുന്നത്
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Part III

Commissionerate of Land Revenue

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കേരള സർക്കാർ
GOVERNMENT OF KERALA
2022



Kannur District

Kannur Taluk

NOTICE

No: B1/893/2022

08-02-2022

Notice is hereby given to all to whom it may be concern that RAHMATH K P RAHMATH MANZIL CHEMBILODE, Chembilode Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late MUHAMMADALI K V RAHMATH MANZIL CHEMBILODE who expired on 15-08-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late MUHAMMADALI K V. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	RAHMATH K P	Wife	49
2	RAMZEENA K P	Daughter	31
3	RAHEENA K P	Daughter	26
4	MUHAMMED SHAFI K P	Son	24
5	SHAMIL K P	Son	22

No: B1/892/2022

08-02-2022

Notice is hereby given to all to whom it may be concern that SAKEENA A P KAITHERI POYIL CHEMBILODE, Chembilode Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late UMMER K P AL HIMMATH CHEMBILODE who expired on 20-02-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late UMMER K P. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SAKEENA A P	Wife	56



2	SHAMSHEER A P	Son	38
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No: B1/891/2022

08-02-2022

Notice is hereby given to all to whom it may be concern that RASIYA C RASIYA HOUSE CHOVVA, Kannur1 Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late BAPPIRINTAVIDA HARIS RASIYA HOUSE CHOVVA who expired on 26-06-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late BAPPIRINTAVIDA HARIS. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	RASIYA C	Wife	56
2	RAMEES HARRIS C	Son	38
3	RIHAB HARIS C	Son	35
4	RIZILY HARIS C	Daughter	27
5	AZIL HARIS C	Son	25
6	FATHIMA HARIS C	Daughter	23
7	FARHA HARIS C	Daughter	18

No: B1/890/2022

08-02-2022

Notice is hereby given to all to whom it may be concern that MUHAMMED THASNEEM K P AMINAS THILANNUR, Chelora Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late ASSAINAR K P AMINAS THILANNUR who expired on 23-04-2014 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late ASSAINAR K P. that it is proposed to issue a legal heirship certificate according to this to the applicant . Minor(s) is/are under the protection of Sl.No 1 in the below list. Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	AMINA K P	Wife	60
2	RAFI K P	Son	40
3	RIYAS K P	Son	37



4	SHIYAS K P	Son	35
5	MUHAMMAD NIZAR K P	Son	31
6	HANEEES K P	Son	28
7	MUHAMMED THASNEEM K P	Son	26
8	MUHAMMED JASEEM K P	Son	24
9	JASEEL K P	Son	16

No: B1/889/2022

08-02-2022

Notice is hereby given to all to whom it may be concern that RETHNAKARAN P PUTHIYAPURAYIL HOUSE MAMBA, Chembilode Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late LAKSHMY PUTHIYAPURAYIL HOUSE MAMBA who expired on 10-01-2002 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late LAKSHMY. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	PRAKASAN P	Son	61
2	P LALITHA	Daughter	59
3	P K CHITHRA	Daughter	55
4	P PRASANNA	Daughter	50
5	RETHNAKARAN P	Son	49

No: B1/888/2022

08-02-2022

Notice is hereby given to all to whom it may be concern that RETHNAKARAN P PUTHIYAPURAYIL HOUSE MAMBA, Ancharakkandi Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late PRADEEPAN P PUTHIYAPURAYIL HOUSE MAMBA who expired on 28-02-2016 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late PRADEEPAN P. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
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1	PRAKASAN P	Brother	61
2	P LALITHA	Sister	59
3	P K CHITHRA	Sister	55
4	P PRASANNA	Sister	50
5	RETHNAKARAN P	Brother	49

No: B1/896/2022

08-02-2022

Notice is hereby given to all to whom it may be concern that SHEMON C O JANAKI BHAVAN MUZHAPPILANGAD, Muzhappilangad Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late C O DAMODARAN JANAKI BHAVAN MUZHAPILANGAD who expired on 01-01-2022 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late C O DAMODARAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	M C RAJAMMA	Wife	76
2	AJITHA KRISHNADASAN	Daughter	58
3	VINAYARAJ C O	Son	56
4	ANOOP KUMAR C O	Son	54
5	SHEEBA C O	Daughter	50
6	SHEMON C O	Son	50

No: B1/898/2022

08-02-2022

Notice is hereby given to all to whom it may be concern that KANAKARAJ C SOUPARNIKA KANNAN VAYAL, Muzhappilangad Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late C PANCHU SOUPARNIKA KANNAN VAYAL who expired on 26-02-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late C PANCHU. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
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1	KANAKARAJ C	Son	60
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No: B1/899/2022

08-02-2022

Notice is hereby given to all to whom it may be concern that RHITHIK V SOUPARNIKA MUZHAPPILANGAD, Muzhappilangad Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late MANOHARAN V SOUPARNIKA MUZHAPPILANGAD who expired on 01-09-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late MANOHARAN V. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	RHITHIK V	Son	21
2	RIYA V	Daughter	20

No: B1/901/2022

08-02-2022

Notice is hereby given to all to whom it may be concern that RATHEESH KT DAYARAMKANDI HOUSE PANONNERI, Kadamboor Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late RAVEENDRAN K T DAYARAMKANDI HOUSE PANONNERI who expired on 14-12-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late RAVEENDRAN K T. that it is proposed to issue a legal heirship certificate according to this to the applicant .

Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	REVATHI D K	Wife	64
2	RATHEESH K T	Son	41
3	RENJITH K T	Son	39
4	RANEESH K T	Son	36

No: B1/942/2022

08-02-2022

Notice is hereby given to all to whom it may be concern that SREEJITH K KALIYATH HOUSE PALLKUNNUMBRAM,



AzhikodeNorth Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late SREEDHARAN THONIYOTTE KALIYATH HOUSE PALLKUNNUMBRAM who expired on 12-11-2015 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late SREEDHARAN THONIYOTTE. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SREESHMA K	Daughter	44
2	SEEMA K	Daughter	42
3	SREEJITH K	Son	41

No: B1/946/2022

08-02-2022

Notice is hereby given to all to whom it may be concern that SREEJITH K KALIYATH HOUSE PALLKUNNUMBRAM, AzhikodeNorth Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late PADMINI K KALIYATH HOUSE PALLKUNNUMBRAM who expired on 14-09-2019 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late PADMINI K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence , it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SREESHMA K	Daughter	44
2	SEEMA K	Daughter	42
3	SREEJITH K	Son	41

No: B1/949/2022

08-02-2022

Notice is hereby given to all to whom it may be concern that SUSHEER K P KUNHI PANAN HOUSE AZHIKKAL, AzhikodeNorth Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late K P KARUNAKARAN KUNHI PANAN HOUSE AZHIKKAL who expired on 06-11-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K P KARUNAKARAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receivin



g the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	RENUKA K P	Wife	73
2	THULASI K P	Daughter	54
3	SUSHEER K P	Son	53
4	SHEENA K P	Daughter	47
5	RAJULA K P	Daughter	45

No: B1/950/2022

08-02-2022

Notice is hereby given to all to whom it may be concern that PRAJIL N DILNA NIVAS MOONUNIRATH, AzhikodeNorth Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late N CHANDRAN DILNA NIVAS MOONUNIRATH who expired on 23-05-2010 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late N CHANDRAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	PREETHA C	Wife	62
2	SHAMAL N	Son	38
3	PRAJIL N	Son	35

No: B1/952/2022

08-02-2022

Notice is hereby given to all to whom it may be concern that SREEJA C CHEMMINIYAN HOUSE AZHEEKKAL, AzhikodeNorth Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late RAJAN C CHEMMINIYAN HOUSE AZHEEKKAL who expired on 04-12-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late RAJAN C. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.



SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	LALITHA P K	Wife	69
2	SREEJA C	Daughter	47
3	SHAJITH C	Son	46
4	SHYJU C	Son	42
5	BAIJU C	Son	40

No: B1/953/2022

08-02-2022

Notice is hereby given to all to whom it may be concern that PUTHIYA VALAPPIL SOUDA PUTHIYA VALAPPIL HOUSE KAPPAKADAVU, AzhikodeNorth Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late SADULI PULUKOOL KADAVATH PUTHIYA VALAPPIL HOUSE KAPPAKADAVU who expired on 30-01-2007 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late SADULI PULUKOOL KADAVATH. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	P V SOUDA	Wife	55
2	P V SAMEERA	Daughter	35
3	P V SHANID	Son	33
4	P V SABEEB	Son	29

No: B1/489/2022

08-02-2022

Notice is hereby given to all to whom it may be concern that VICHITHRAN P KARTHIKA THANA, Kannur1 Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late KALLAKANDY KARTHIYANI KARTHIKA THANA who expired on 17-03-2002 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late KALLAKANDY KARTHIYANI. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.



SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	VIRAJA P	Daughter	74
2	VICHITHRAN P	Son	71
3	PUTHRETTA ANIL KUMAR	Son	65
4	NIGAMA P	Daughter	62
5	KANYALAL P	Son	59
6	AKHILA P	Daughter	57

No: B1/956/2022

08-02-2022

Notice is hereby given to all to whom it may be concern that SHAHARBAN ABDULLA KUNHI FAREEDAS THANA, Kannur1 Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late ABDULLA KUNHI P FAREEDAS THANA who expired on 12-09-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late ABDULLA KUNHI P. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SHAHARBAN ABDULLA KUNHI	Wife	61
2	FARHAN ABDULLA	Son	39
3	FARDAN ABDULLA	Son	37
4	FAREEDA	Daughter	36
5	FAHEEM ABDULLA KUNHI	Son	26

No: B1/959/2022

08-02-2022

Notice is hereby given to all to whom it may be concern that SHEEBA V K THIRUVATHIRA KAPAD, Chelora Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late R P KORAN KALATHIL HOUSE KAPAD who expired on 24-12-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late R P KORAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.



SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	V K MADHAVI	Wife	80
2	V SHOBHANA	Daughter	62
3	V K PRADEEPAN	Son	59
4	V K RAJAN	Son	56
5	V K PRAKASHAN	Son	53
6	V PRASANAN	Son	49
7	V K SHEEBA	Daughter	48

No: B1/960/2022

08-02-2022

Notice is hereby given to all to whom it may be concern that SHIJIL A ELIMBAN HOUSE KAPPUMKARA, AzhikodeSouth Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late KAMALA A ELIMBAN HOUSE KAPPUMKARA who expired on 25-03-2019 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late KAMALA A. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SINGARAYAN	Husband	66
2	SHIJIL A	Son	31
3	SHIJITH A	Son	29

No: B1/961/2022

08-02-2022

Notice is hereby given to all to whom it may be concern that DIVYA K SAROVARAM CHEMMARASSERIPPARA, AzhikodeSouth Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late NAVEEN CHANDRAN M V SAROVARAM CHEMMARASSERIPPARA who expired on 25-11-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late NAVEEN CHANDRAN M V. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE



Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SUGATHAKUMARI P V	Mother	63
2	DIVYA K	Wife	38

No: B1/962/2022

08-02-2022

Notice is hereby given to all to whom it may be concern that PRIYESH O OLACHERI HOUSE VAIPARAMBA, AzhikodeSouth Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late PANAKKADAKKANDY PAVITHRAN OLACHERI HOUSE VAIPARAMBA who expired on 09-06-2012 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late PANAKKADAKKANDY PAVITHRAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SHOBHANA O	Wife	68
2	PRIYESH O	Son	47
3	PRADOSH O	Son	45
4	PRAJEESH O	Son	43

No: B1/963/2022

08-02-2022

Notice is hereby given to all to whom it may be concern that VIMALA THUNOLI HOUSE KADAPURAM ROAD, AzhikodeSouth Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late PREETHA T THUNOLI HOUSE KADAPURAM ROAD who expired on 23-09-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late PREETHA T. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	VIMALA	Mother	74



No: B1/965/2022

09-02-2022

Notice is hereby given to all to whom it may be concern that NAMITHA A P PUTHANPURAYIL HOUSE UPPAYICAL, AzhikodeSouth Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late MUKUNDAN P P PUTHANPURAYIL HOUSE UPPAYICAL who expired on 24-02-2016 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late MUKUNDAN P P. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	LALITHA A	Wife	71
2	NAMITHA A P	Daughter	33

No: B1/964/2022

09-02-2022

Notice is hereby given to all to whom it may be concern that PRIYA B SAYANTHANAM AZHIKODE SOUTH, AzhikodeSouth Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late K P SAHADEVAN SAYANTHANAM AZHIKODE SOUTH who expired on 02-10-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late K P SAHADEVAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	PRIYA B	Wife	49
2	SAYANTH DEV K P	Son	23
3	CHANDANA DEV K P	Daughter	17

No: B1/951/2022

10-02-2022

Notice is hereby given to all to whom it may be concern that SATHEENDRAN P PUNNAKKAN HOUSE KAPPAKADAVU, AzhikodeNorth Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late NARAYANAN P PUNNAKKAN HOUSE KAPPAKADAVU who expired on 08-12-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs



of the said late NARAYANAN P. that it is proposed to issue a legal heirship certificate according to this to the applicant .

Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	P K JANAKI	Wife	85
2	SATHEENDRAN P	Son	68
3	MANORANI P	Daughter	63
4	SATHYAJA P	Daughter	60
5	DEVARAJAN P	Son	59
6	JAYADEVAN P	Son	59
7	PREMASWAROOPAN P	Son	54



Kannur District

Kannur Taluk

NOTICE

No: B1/20281/2021

29-01-2022

Notice is hereby given to all to whom it may be concern that IBRAHIM AHAMED SAHEB AL AMEEN MANZIL V P VAYAL, Kannur1 Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late NAFEESU C H AL AMEEN MANZIL V P VAYAL who expired on 22-11-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late NAFEESU C H. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence , it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	IBRAHIM AHAMED SAHEB	Son	69

No: B1/283/2022

01-02-2022

Notice is hereby given to all to whom it may be concern that E VALSALAN KADAVATH PURAYIL HOUSE ARAMKOTTAM, Chirakkal Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late SARADA K P SARADA NIVAS ARAMKOTTAM who expired on 04-04-2000 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late SARADA K P. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	K P VINODINI	Daughter	80
2	RAJANI E	Daughter	78
3	PRABHAKARAN E	Son	76
4	VILASINI E	Daughter	70
5	VALSALAN E	Son	68



6	GEETHA E	Daughter	65
7	LATHIKA	Daughter	63
8	SHEENA JAYARAJ (DAUGHTER OF DECEASED SON JAYARAJAN)	Grand Daughter	46
9	REENA RATHEESH (DAUGHTER OF DECEASED SON JAYARAJAN)	Grand Daughter	44
10	BAIJU MOHAN A C (SON OF DECEASED DAUGHTER NIRMALA)	Grand Son	46
11	SHAIJU MOHAN A C (SON OF DECEASED DAUGHTER NIRMALA)	Grand Son	44

No: B1/327/2022

03-02-2022

Notice is hereby given to all to whom it may be concern that SUHAIL M K A N S MAHAL KOLILMOOLA, Munderi Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late ABDUL AZEEZ K P A N S MAHAL KOLILMOOLA who expired on 14-12-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late ABDUL AZEEZ K P. that it is proposed to issue a legal heirship certificate according to this to the applicant. Minor(s) is/are under the protection of Sl.No 1 in the below list. Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar, Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	NOORJAHAN AZEEZ	Wife	40
2	SAIF ABDUL AZEEZ	Son	16
3	SUHAIL M K	Son	22
4	SAHALA M K	Daughter	22
5	M V SAFIYA	Mother	65

No: B1/490/2022

03-02-2022

Notice is hereby given to all to whom it may be concern that P V GEETHA SOUPARNIKA APPARTMENTS AMBIKA ROAD, Pallikunnu Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late P K SUDHAKARAN SOUPARNIKA APPARTMENTS AMBIKA ROAD who expired on 09-12-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late P K SUDHAKARAN. that it is proposed to issue a legal heirship certificate according to this to the applicant. Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar, Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.



SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	P V GEETHA	Wife	64
2	DEEPAK PALANGAT VEETIL	Son	41
3	SUDHESH PALANGAT VEETIL	Son	36
4	DEEPTHI PALANGAT VEETIL	Daughter	35

No: B1/748/2022

04-02-2022

Notice is hereby given to all to whom it may be concern that JOBIN N NALLANHI HOUSE CHALAD, Pallikunnu Villag e, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late JAYACHANDRAN N NALLANHI HOUSE CHALAD who expired on 20-11-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late JAYACHANDRAN N. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	AJITHA N	Wife	64
2	JOBIN N	Son	42
3	ANU N	Daughter	38

No: B1/750/2022

04-02-2022

Notice is hereby given to all to whom it may be concern that T K ATHMANANDAN THAYAKANDI HOUSE EDACHER Y, Puzhathi Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late C KOUSALLIA THAYAKANDI HOUSE EDACHERY who expired on 02-06-2009 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late C KOUSALLIA. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it i s proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	T K ATHMANANDAN	Son	71



2	RAJAN T K	Son	68
3	SEETHA T K	Daughter	62
4	SUJATHA T K	Daughter	60
5	DINESH BABU	Son	53
6	SHYAM NISHANTH T K (SON OF DECEASED SON SHIVARAMAN)	Grand Son	29

No: B1/772/2022

04-02-2022

Notice is hereby given to all to whom it may be concern that A SHYAM KUMAR ARINGALAYAN HOUSE KOTTALI , Puzhathi Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late KALYANI A ARINGALAYAN HOUSE KOTTALI who expired on 02-10-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late KALYANI A. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	A SHYAM KUMAR	Son	50

No: B1/872/2022

04-02-2022

Notice is hereby given to all to whom it may be concern that ROSHNA A AIKKAL HOUSE AROLI, Pappinisseri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late RAVEENDRAN A AIKKAL HOUSE AROLI who expired on 17-08-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late RAVEENDRAN A. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SHEEJA P V	Wife	50
2	ROSHNA A	Daughter	26
3	ASHNA A	Daughter	24
4	NARAYANI P P	Mother	74



No: B1/873/2022

04-02-2022

Notice is hereby given to all to whom it may be concern that SEENATH K SEENATH MANZIL PAPPINNISERI WEST , Pappinisseri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late SAINUDHEEN C P SEENATH MANZIL PAPPINNISERI WEST who expired on 05-03-2019 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late SAINUDHEEN C P. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SEENATH K	Wife	56
2	SIYAD K	Son	38
3	NOUFAL K	Son	31
4	SUHAIL K	Son	27

No: B1/874/2022

04-02-2022

Notice is hereby given to all to whom it may be concern that UMMU SULAIM HABEEBA MANZIL AROLI, Pappinisseri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late NADUVILE PURAYIL ISMAIL HABEEBA MANZIL AROLI who expired on 12-05-2004 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late NADUVILE PURAYIL ISMAIL. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SAFIYA AZHEEKODANTAKATH	Wife	55
2	UMMU HABEEBA A	Daughter	37
3	UMMU SULAIM A	Daughter	32
4	ABDUL GAFAR A	Son	31
5	ABDUL MUHASIN A	Son	29
6	ABDUL MUSAVIR A	Son	26
7	ABDUL MUNEM A	Son	24



No: B1/876/2022

04-02-2022

Notice is hereby given to all to whom it may be concern that ANILKUMAR P PONNAMBILATH HOUSE AROLI, Pappinisseri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late P KUNHIKRISHNAN HANUMAN NILAYAM AROLI who expired on 23-01-2018 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late P KUNHIKRISHNAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	ANIL KUMAR P	Son	49
2	P MANJULA	Daughter	47
3	MINI P	Daughter	45
4	SUNIL KUMAR P	Son	43

No: B1/879/2022

04-02-2022

Notice is hereby given to all to whom it may be concern that SOUDA T P T P HOUSE PAPPINISSERI, Pappinisseri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late HAMZA K P T P HOUSE PAPPINISSERI who expired on 08-03-1997 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late HAMZA K P. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SOUDA T P	Wife	60
2	RUKSANA T P	Daughter	43
3	RUBAINA K P	Daughter	42
4	RUSEENA T P	Daughter	39
5	RUBYSHA T P	Daughter	37
6	RUSHAIBA T P	Daughter	35
7	RUSHAD T P	Son	34



No: B1/19570/2021

07-02-2022

Notice is hereby given to all to whom it may be concern that K DAMODARAN THURUTHI HOUSE PAPPINISSERI KANNUR, Pappinisseri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late KALLEN POKKICHI THURUTHI HOUSE PAPPINISSERI KANNUR who expired on 12-07-1989 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late KALLEN POKKICHI. that it is proposed to issue a legal heirship certificate according to this to the applicant. Hence, it is proposed to issue a legal heirship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar, Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	K YASODA	Daughter	69
2	K DAMODARAN	Son	68
3	SARADHA K	Daughter	62
4	RAMACHANDRAN K (SON OF DECEASED DAUGHTER JANU)	Grand Son	60
5	K RANJAN (SON OF DECEASED DAUGHTER JANU)	Grand Son	52
6	LATHA K (DAUGHTER OF DECEASED DAUGHTER JANU)	Grand Daughter	60
7	BIJU K (DAUGHTER OF DECEASED DAUGHTER JANU)	Grand Son	47
8	SOBHA K (DAUGHTER OF DECEASED DAUGHTER JANU)	Grand Daughter	45
9	K RAGHU (SON OF DECEASED DAUGHTER JANU)	Grand Son	42
10	RATHI K (DAUGHTER OF DECEASED DAUGHTER KALLIANY)	Grand Daughter	51
11	RATHEESAN K (SON OF DECEASED DAUGHTER KALLIANY)	Grand Son	47
12	SHIJU K (SON OF DECEASED DAUGHTER KALLIANY)	Grand Son	45

No: B1/19572/2021

07-02-2022

Notice is hereby given to all to whom it may be concern that HAJIRA M C K M C K HOUSE NARAYANKULAM PAPPINISSERI, Pappinisseri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late P K SHAHUL HAMEED M C K HOUSE NARAYANKULAM PAPPINISSERI who expired on 20-02-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late P K SHAHUL HAMEED. that it is proposed to issue a legal heirship



certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	HAJIRA M C K	Wife	53
2	RISHANA M C K	Daughter	29
3	IRFANA M C K	Daughter	26
4	FARHANA M C K	Daughter	20
5	VAMPAN MOIDU	Brother	66
6	JABBAR	Brother	48
7	KHADEEJA	Sister	50
8	ALEEMA BEEVI	Sister	55

No: B1/20174/2021

07-02-2022

Notice is hereby given to all to whom it may be concern that K SHYJU CHALU VALAPPIL SADHULIPALLI KOTTALI, Puzhathi Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late SHYLAJA K CHALU VALAPPIL SADHULIPALLI KOTTALI who expired on 16-05-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late SHYLAJA K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	K SHYJU	Son	40
2	K SHYJA	Daughter	42
3	NANDINI	Mother	85

No: B1/19166/2021

07-02-2022

Notice is hereby given to all to whom it may be concern that BINDU P LAKSHMI NIVAS JAYALAKSHMI ROAD PALLIKKULAM, Cherukunnu Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late POOKKOTTY SREEDHARAN SAROVARAM CHERUKUNNU who expired on 07-08-2002 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late POOKKOTTY SREEDHARAN. that it is proposed to issue a legal heirship certificate



according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	BINDU P	Daughter	50
2	SINDHU P	Daughter	48
3	SILJA P	Daughter	42

No: B1/159/2022

07-02-2022

Notice is hereby given to all to whom it may be concern that NASEEMA K BUSHARAS TALAP, Pallikunnu Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late MUMTHAS BEEVI K BUSHARAS TALAP who expired on 24-08-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late MUMTHAS BEEVI K. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	RASHEEDA MAHAMOOD K	Daughter	57
2	MOHAMMED SHAFI K	Son	55
3	NASEEMA K	Daughter	54
4	ISMAIL K	Son	51
5	SALAM K	Son	48
6	FAREEDA K	Daughter	46
7	HASEENA K	Daughter	42
8	BUSHRA AZAD K	Daughter	39

No: B1/743/2022

07-02-2022

Notice is hereby given to all to whom it may be concern that RENUKA VIBHAKARAN WESTERN CASTLE THANA, Kannur2 Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late VIBHAKARAN MUDI KARAN WESTERN CASTLE THANA who expired on 19-05-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late VIBHAKARAN MUDI KARAN. that it is proposed to issue a legal heirship certificate according to this to the



applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	RENUKA VIBHAKARAN	Wife	66
2	SHARMIL VIBHAKAR MUDI KARAN	Son	46
3	SHAGEENA NIRANDAS	Son	42

No: B1/878/2022

08-03-2022

Notice is hereby given to all to whom it may be concern that SREEJESH K PANAYAN HOUSE PAPPINISSERI WEST, Pappinisseri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late SREEDHARAN P PANAYAN HOUSE PAPPINISSERI WEST who expired on 15-01-2019 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late SREEDHARAN P. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	LAKSHMI K	Wife	54
2	SREEJESH K	Son	35
3	SREEJINA K	Daughter	33

No: B1/875/2022

08-03-2022

Notice is hereby given to all to whom it may be concern that AJITH KV KUDAKKA VALAPPIL HOUSE AROLI, Pappinisseri Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late INDIRA K V KUDAKKA VALAPPIL HOUSE AROLI who expired on 10-08-2019 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late INDIRA K V. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.



SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	AJITHA K V	Sister	54
2	ANITHA MOHAN K	Sister	52
3	AJITH K V	Brother	47



Kannur District**Kannur Taluk****NOTICE**

No: B1/576/2022

03-02-2022

Notice is hereby given to all to whom it may be concern that V P PREETHA NIDHINA NIVAS EKKAL, Ancharakkandi Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late NAMBRON CHANDRAN NIDHINA NIVAS EKKAL who expired on 12-07-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late NAMBRON CHANDRAN. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence , it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	V P PREETHA	Wife	53
2	V P NIDHINA	Daughter	29
3	V P NIVED	Son	25
4	K KUMBAYAMA	Mother	91

No: B1/309/2022

04-02-2022

Notice is hereby given to all to whom it may be concern that RAJAMMA A MANDEN HOUSE KAKKAD, Puzhathi Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late RANEESH M MANDEN HOUSE KAKKAD who expired on 08-09-2021 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late RANEESH M. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	RAJAMMA A	Mother	65



No: B1/584/2022

04-02-2022

Notice is hereby given to all to whom it may be concern that MUJEEB C M SHAMEERA MANZIL CHIRAKKUTHAZHE, Edakkad Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late NAFEESA C M SHAMEERA MANZIL CHIRAKKUTHAZHE who expired on 20-01-2017 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late NAFEESA C M. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SHAHARUBAN C M	Daughter	60
2	UMEERA C M	Daughter	55
3	ROULA C M	Daughter	50
4	MASOOD C M	Son	49
5	MUJEEB C M	Son	47
6	JASMIN C M	Daughter	40

No: B1/741/2022

04-02-2022

Notice is hereby given to all to whom it may be concern that MUHAMMED SAHAD U K AYISHAS PAYYAMBALAM, Kannur2 Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late E HARIS AYISHAS PAYYAMBALAM who expired on 17-09-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late E HARIS. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	RAMLA U K	Wife	54
2	MUHAMMED SAHAD U K	Son	29
3	AYISHA HARIS U K	Daughter	22

No: B1/742/2022

04-02-2022



Notice is hereby given to all to whom it may be concern that SAJITHA K SAJITH NIVAS SOUTH BAZAR, Kannur2 Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late ANILKUMAR P SAJITH NIVAS SOUTH BAZAR who expired on 13-01-2020 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late ANILKUMAR P. that it is proposed to issue a legal heirship certificate according to this to the applicant . Minor(s) is/are under the protection of Sl.No 1 in the below list. Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	SAJITHA K	Wife	45
2	ANSHITHA K	Daughter	15
3	SREENANDHA K	Daughter	13

No: B1/745/2022

04-02-2022

Notice is hereby given to all to whom it may be concern that BALA GOVIND NAIR DARSHANAM PAYYAMBALAM, Kannur2 Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late PARVATHI SUNDERI NAIR DARSHANAM PAYYAMBALAM who expired on 19-09-2008 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late PARVATHI SUNDERI NAIR. that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	BALA GOVIND NAIR	Son	48

No: B1/730/2022

07-02-2022

Notice is hereby given to all to whom it may be concern that SAHEER V MEDANTE VALAPPIL THILANNUR, Chelora Village, Kannur Taluk of Kannur District has filed an application of a legal heirship certificate to produce before BANK in respect of the legal heirs of late MEETHALA KUNNATH MANHA UMMERKUTTY MEDANTE VALAPPIL THILANNUR who expired on 18-07-1988 and that it has been reported to this office that the persons named in the scheduled below are the legal heirs of the said late MEETHALA KUNNATH MANHA UMMERKUTTY . that it is proposed to issue a legal heirship certificate according to this to the applicant . Hence, it is proposed to issue a legal heir ship certificate accordingly in favour of the above said members for receiving the claims. objections, if any against the issue of the said legal heirship



certificate should be filed in person before the Tahasildar , Kannur within 30 days from the date of publication of this notice in the Kerala Government Gazette. Belated applications and those sent by post will not be considered.

SCHEDULE

Sl.No	Name of the Legal Heirs	Relationship with the Deceased	Age
1	ABUBAKAR M K	Son	74
2	BADARUNNISA V K (WIFE OF DECEASED SON MAHAMOOD)	Daughter in law	60
3	SAHEER V (SON OF DECEASED SON MAHAMOOD)	Grand Son	42
4	SHAREEF V (SON OF DECEASED SON MAHAMOOD)	Grand Son	40
5	SHAFEEK V (SON OF DECEASED SON MAHAMOOD)	Grand Son	38
6	SHAMEENA V K (DAUGHTER OF DECEASED SON MAHAMOOD)	Grand Daughter	36

